

(b) if so, the details of the sponsored programmes telecast on Doordarshan as compared to its own programme during the last three years, year-wise; and the sponsorship fee fixed for various categories;

(c) whether lower categorisation of sponsored programmes are resulting in loss of revenue to Doordarshan;

(d) if so, the details thereof and the losses suffered on this account during 1995-96; and

(e) the remedial steps taken by the Government to save the Doordarshan from debt?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

181 Air Service in Gujarat

263. SHRI CHANDRESH PATEL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Union Government have received a number of proposals from people representatives and various other organisations to connect air services in various other organisations to connect air services in various airports of Gujarat;

(b) if so, the details thereof during the last three years; and

(c) the action taken by the Government thereon?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). Yes, Sir. Requests have been received to provide air links from Kandla and Surat.

(c) Indian Airlines have no plans to introduce services to these airports due to infrastructural constraints, poor load factor and acute shortage of operating crew. NEPC Airlines has, however, started operations from Kandla Airport.

[Translation]

182 Tourist Spots in Bihar

264. SHRI VIRENDR KUMAR SINGH :
SHRI LALIT ORAON :

Will the Minister of TOURISM be pleased to state :

(a) whether the Government of Bihar has sent any proposal to the Union Government for the development of tourism for approval;

(b) if so, the details thereof;

(c) the number of proposals out of them approved/rejected by the Union Government so far; and

(d) the financial assistance provided by the Union Government to the above State for the development of tourism during each of the last three years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) to (c). The Central Department of Tourism provides financial assistance to State/UT Governments for the development of Tourism based on specific proposals received from them, the merits of each proposal and the availability of funds.

For the year 1996-97, the Department has prioritised three projects costing Rs. 69.00 lakhs based on discussions with the State Government officers for providing financial assistance to Bihar. However, no detailed proposal has been received from the State Government so far.

(d) During the last three years, Projects amounting to Rs. 282.25 lakhs have been sanctioned for Bihar. The year-wise details are given below :-

1993-94	-	Rs. 53.61 lakhs
1994-95	-	Rs. 112.12 lakhs
1995-96	-	Rs. 116.52 lakhs

183 Allocation of funds

265. SHRI LALIT ORAON : Will the Minister of WELFARE be pleased to state :

(a) whether no allocation has been made to the Bihar Backward Classes, by Finance and Development Corporation during 1994-95 and 1995-96; and

(b) if so, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH ROMOOWALIA) : (a) and (b). National Backward Classes Finance & Development Corporation has sanctioned a loan of Rs. 1012.805 lakhs to the Bihar Backward Classes Finance and Development Corporation in respect of 12 schemes in the year 1994-95. The State Corporation has not submitted any scheme for sanction of loan to NBCFDC during 1995-96 and hence no loan has been sanctioned during the year.

184 Private Sector Participation in Air Traffic Area

266. SHRI RATILAL KALIDAS VERMA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been a decrease in the participation of private sectors in the air traffic area after the implementation of the policy of open air space;

(b) if so, the reasons therefor;

(c) the details of rules and policy of open air space and since when it was implemented;

(d) whether the chartered K.C.C. airlines has been closed in the last days and the arrangement of many big private airlines has begun to become out of order;

(e) whether the aviation industry suffered losses worth about five crores dollar which is more than the amount earned by it;

(f) if so, the losses and other details thereof; and

(g) the measures proposed to be taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) Does not arise.

(c) Private airlines have been allowed in the domestic sector with effect from 1st March 1994. The guidelines and requirements for operation of private air transport services are notified in the form of Aeronautical Information Circular and Civil Aviation Requirements.

(d) There is no airline named "K.C.C. Airlines". However, K.C.V. Airways has suspended operations because of non-availability of aircraft.

(e) to (g). Details of profits/losses suffered by private operators are not available. However, permission to start air transport services is given after verifying various aspects related to operation of air services including financial soundness of the applicant.

Elimination of Child Labour

267. SHRI JAG MOHAN : Will the Minister of LABOUR be pleased to state :

(a) the precise work has so far been done by the National Authority for elimination of child labour;

(b) how many parents of child-labourers have been imparted skill-oriented training to improve their employability; and

(c) the extent to which this has resulted in decrease of child labour?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) The National Authority for the Elimination of Child Labour (NAECL) was constituted on 28th September, 1994 under the chairmanship of the Union Labour Minister. Since its inception, the NAECL has, after reviewing the schemes and programmes of the Government of India, recommended that the programmes and schemes of the Government of India such as ICDS, IRDP, EAS etc. should be converged in Child Labour endemic

areas in order to tackle the problem of Child Labour comprehensively and effectively.

It also examined, in-depth, the various contributing factors encouraging child labour and recommended an approach which inter alia include measures to improve the economic conditions of families of child workers. The NAECL recommendations contained in its "Circular on Identification, Release and Rehabilitation of Child Labour", was sent to all State governments for follow up.

The NAECL also recommended that National Child Labour Projects should be started in the most child labour endemic districts of the country. As a follow up, the Ministry of Labour has launched National Child Labour Projects in 76 districts to cover over 1.5 lakh children. In addition, funds for carrying out surveys to determine child labour, hazard intensity wise, have been given to 123 child labour endemic districts. Funds to 133 districts have also been given for district level awareness generation against the practice of child labour. The NAECL approved the approach of the Labour Ministry to launch a national campaign to sensitize society against the practice of child labour. This has since been launched.

In addition to the above the NAECL also recommended that laws protective of children be vigorously enforced by State Governments. The same was communicated to all State Governments by the Chairman of the NAECL.

(b) and (c). Since the projects have been sanctioned only during the last year, it is too early to assess the extent of coverage of parents under the programme of convergence and the extent of decrease of child labour resulting therefrom.

[Translation]

Grants-in-Aid to Voluntary Organisations

269. SHRI JAI PRAKASH AGARWAL : Will the Minister of WELFARE be pleased to state :

(a) whether the grants-in-aid has been provided to various voluntary organisations engaged in the welfare of physically and mentally handicapped and deaf and dumb persons in Delhi during the last three years;

(b) if so, the details thereof alongwith the amount given to each organisation during each of the last three years;

(c) the number of applications pending for clearance and the time by which these applications are likely to be cleared;

(d) whether the Government have received complaints about the misuse of grants by these voluntary organisations;